

WACDD-WCDD/87/2023-WACDD-Women and Child Development Dep

1/192392/2023

GOVERNMENT OF ASSAM
DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT
Block – D, 1st Floor, Dispur,
Janata Bhawan, Guwahati- 781 006, Email: wcdassam2022@gmail.com

ORDERS BY THE GOVERNOR

NOTIFICATION

No. F-304035/787

Date Dispur the 10th June, 2023

In supersession of all earlier Notifications/Orders on the subject and in pursuance of Mission Vatsalya Implementation Guidelines issued on 05/07/2022, the Governor of Assam is pleased to constitute the **State Child Welfare and Protection Committee** to act as the Agency for the implementation of Mission Vatsalya in the State with following members:

Sl.	Name/ Designation	Status
1	Sr Most Secretary, Department of Women & Child Development	Chairperson
2	Principal Secretary, Home & Political Department or his representative	Member
3	Principal Secretary, Department of Social Justice & Empowerment or his representative	Member
4	Principal Secretary, Department of Health and Family Welfare or his representative	Member
5	Principal Secretary, Legislative Department or his representative	Member
6	Principal Secretary, Department of School Education or his representative	Member
7	Principal Secretary, Department of Sports & Youth Welfare or his representative	Member
8	Principal Secretary, Department of Panchayat & Rural Development or his representative	Member
9	Principal Secretary, Skill, Employment and Entrepreneurship Department or his representative	Member
10	Principal Secretary, Department of Housing and Urban Affairs or his representative	Member
11	Principal Secretary, Department of Labour Welfare or his representative	Member
12	Director, Women & Child Development	Member
13	Member Secretary, State Child Protection Society	Member Sec
14	Any other domain expert/ statutory body/departments to be nominated by the Chairperson	Co-opted m

Functions of State Child Welfare and Protection Committee

1. To supervise implementation of Mission Vatsalya with the help of State Child Protection Society (SCPS).
2. The Committee will prepare an annual action plan including financial proposal for the state and submit to the Ministry for approval.

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3. The Committee shall closely monitor and review the working structures, service progress under various components of Mission Vatsalya and hold quarterly meetings with District Child Welfare and Protection Committees for effective implementation of the scheme.
4. The Committee with the assistance of SCPS may frame a media and communication plan to generate awareness among the public on various aspects of the Mission, rehabilitation and procedures for better protection of children.
5. The Committee may rationalize the existing manpower in the implementing agencies for optimum utilization of resources as per the number of blocks, case load and district transfers on need basis to address administrative exigencies.
6. The Committee shall take needful measures for advocacy, awareness generation, capacity building, of all stakeholders on child rights and child welfare, and road-blocks, issues, complaints received regarding care and protection of children in the State.
7. The State Committee shall make special efforts for convergence so as to derive maximum benefits under all possible government welfare schemes for the children.
8. The State Committee shall ensure that all institutions are set under the Juvenile (Care and Protection of Children) Act, 2015, and Rules thereof.
9. The Chairperson may invite any other domain expert/ statutory body/ other departments to attend the meeting of the Committee.

Signed by Mukesh Chandra Sahu

Date: 10-06-2023 12:31:34

Principal Secretary to the Govt. of Assam
Department of Women and Child Development

Memo No. E-304035/787-A

Dated Dispur the 10th June

Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of India, Ministry of Women and Child Development, Shastri Bhawan, New Delhi – 110001.
2. The P.P.S to the Hon'ble Chief Minister, Assam.
3. The P.S to Minister, Women and Child Development.
4. The Secretary (Coordination) to Chief Secretary, Assam.
5. The Registrar, Gauhati High Court, Ghy-01.
6. All Members of the Committee. _____
7. The Member Secretary, State Child Protection Society, Assam, Beltola
8. The Director, Women & Child Development, Uzanbazar, Guwahati -1.
9. The Chairperson, Assam Commission for Protection of Child Rights, 11 Byelane -1, Samannay Path, Beltola, Guwahati-28.

By order etc,

Signed by Partha Pratim Majumdar

Date: 11-06-2023 20:00:39

Secretary to the Govt. of Assam
Department of Women and Child Development